

(c) Separately, on 7th July 2009, Government has sought the recommendations of TRAI on the recommendations/comments of the Report dated 13.05.2009 of the Committee of DoT on 'Allocation of Access {GSM (Global System for Mobile communications)/CDMA (Code Division Multiple Access)} Spectrum and Pricing'. The Annexure A3-1 of the Report dated 13.05.2009 of the Committee, contains the availability of spectrum in each service area as on 30.04.2009. Further, the Chapter 1 of the Consultation Paper of TRAI issued on 16.10.2009 on "Overall Spectrum Management and review of license terms and conditions", contains the availability of spectrum in various bands. Copy of the above said Report of the Committee and Consultation Paper of TRAI is available in public domain at the website of TRAI.

(d) On 03.12.2009, Government had filed a Special Leave Petition (SLP) No. 33406 of 2009 before the Hon'ble Supreme Court of India against the judgement dated 24.11.2009 of the Division Bench of Hon'ble High Court of Delhi in LPA No. 338 of 2009 in the matter of Union of India Vs. Tel Ltd.

Telephone facility/connectivity in Nagaland

2335. SHRI KHEKIHO ZHIMOMI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of villages in Nagaland not having telephone facility/connectivity;
- (b) the total number of waiting list of applicants in each districts of Nagaland for various services, such as Mobile, WLL, landline, etc. under BSNL;
- (c) whether any time bound programme, district-wise has been made for providing the facility to the waiting list people; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) As on 31/10/2009, 65 villages in Nagaland are uncovered with Village Public Telephone (VPT) facility;

(b) There is no waiting list of applicants in any district of Nagaland for services such as Mobile, WLL, landline etc. under BSNL.

(c) and (d) Do not arise in view of (b) above.

Telephone exchanges in Orissa

2336. SHRI BALBIR PUNJ: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the district-wise number of telephone exchanges operating in Orissa at present and the installed capacity thereof;
- (b) whether Government propose to set up new telephone exchanges and enhance the installed capacity of the existing exchanges during the year 2009-10;
- (c) if so, the details thereof, location-wise; and

(d) the amount likely to be spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Sir, the details of telephone exchanges operating in Orissa, district-wise at present and the installed capacity are given in the Statement (See below).

(b) There is no proposal at present for setting up new landline telephone exchanges or enhancing the installed capacity of existing exchanges in Orissa as there is no considerable number of waiting list.

(c) and (d) Do not arise in view of (b) above.

Statement

Details of telephone exchanges of BSNL operating in Orissa

Name of SSA	Name of Rev. Distt	No. of Exchanges	Capacity
1	2	3	4
Balasore	Balasore	56	47,938
	Bhadrak	34	21,208
Baripada	Mayurbhanj	56	29,924
	Gajapati	22	7,220
	Ganjam	106	90,596
Bhawanipatna	Kalahandi	42	21,448
	Naupada	19	8,624
Bhubaneswar	Khurda	79	1,26,148
	Nayagarh	20	11,408
	Puri	38	43,872
Bolangir	Bolangir	33	25,260
	Sonepur	19	8,116
Cuttack	Cuttack	67	1,02,226
	Jagatsinghpur	36	30,604
	Jaipur	46	35,029
	Kendrapara	31	22,428
Dhenkanal	Angul	40	38,752
	Dhenkanal	42	28,226

1	2	3	4
Keojhar	Keojhar	44	31,408
Koraput	Koraput	45	29,288
	Malkangiri	15	5,152
	Nowrangpur	16	7,984
	Raygada	32	17,398
Phulbani	Boudh	14	4,836
	Kandhamal	33	12,552
Rourkela	Sundergarh	69	76,396
Sambalpur	Bargarh	38	20,416
	Deogarh	10	3,504
	Jarasuguda	19	14,388
	Sambalpur	46	36,991
	TOTAL	1,167	9,59,340

Findings of Special Auditors against telecom operators

2337. SHRI N.R. GOVINDARAJAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that according to Special Auditors appointed by Government, some telecom operators have found to be involved in fudging of accounts, under-reporting of revenue to TRAI;

(b) if so, the names and complete details of such telecom operators;

(c) whether some operators have provided "Wireless Services" even though, they do not have Unified Access Service Licence (UASL);

(d) if so, the details and names of such operators or their subsidiaries; and

(e) the action taken or propose to be taken against such operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Out of the five Special Auditors appointed by the Government, only one has so far submitted his report. This auditor was assigned the task of audit in respect of Reliance Communications Ltd. (RCOM), Reliance Telecom Ltd. (RTL), Reliable Internet Services Ltd. (RISL)-since merged with RTL-and Reliance Communications Infrastructure Ltd. (RCIL). The auditor has observed that the first three named companies, as holders of Unified Access Service Licenses (UASL), under reported